

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).4495/2013

(From the judgement and order dated 20/10/2011 in SA No.146/2008 of the HIGH COURT OF UTTARAKHAND AT NAINITAL)

STATE OF UTTARAKHAND & ORS. Petitioner(s)

VERSUS

KANHAYA LAL Respondent(s)

(With prayer for interim relief and office report)

Date: 31/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. Rahul Verma, AAG
for Mr. Dinesh Kumar Garg, Adv.

For Respondent(s)

None.

UPON hearing counsel the Court made the following
O R D E R

Despite service of notice there is no appearance of behalf of the respondent.
In the circumstances, heard counsel for the petitioner.
Judgment reserved.

|(N.S.K. Kamesh)

| |(Renuka Sadana)

|
|Court Master

| |Court Master

|